

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 89/Rules/DHC

Dated: 29.10.2025

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendments in the existing (Part II-CIVIL) of Chapter 4-F(b) of Volume V of Delhi High Court Rules & Orders :-

THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING RULE 1, 1-A AND 1-B OF (PART II-CIVIL) OF CHAPTER 4-F(b) OF VOLUME V OF DELHI HIGH COURT RULES & ORDERS :-

“1. Every petition for the issue of any direction, order or writ in the nature of *mandamus*, *prohibition*, *quo warranto* or *certiorari*, mentioned in Article 226 of the Constitution of India, shall be in writing and shall set out the name and description of the petitioner(s), the nature of the relief(s) sought and the grounds on which it is sought, and shall be accompanied by an affidavit verifying the facts relied on, The petition shall state whether the petitioner has moved the Supreme Court or any High Court for similar or related reliefs and if so, copies of the said petition to the Supreme Court/ High Court and the order made thereon shall also be filed.

The writ Petition shall be accompanied by a synopsis and a chronological statement of necessary facts.

The filing shall be as per extant provisions of “e-Filing Rules of the High Court of Delhi, 2021” or any Rules framed on the subject thereafter .

1-A. If the respondent in a Civil Writ Petition is either the Union of India, National Capital Territory of Delhi, Lt. Governor, Delhi Development Authority, Municipal Corporation of Delhi, New Delhi Municipal Council, Delhi Electric Supply Undertaking, Delhi Transport Corporation, Nationalised Bank, Public Sector Undertaking, Government Company, Insurance Company or any other statutory of public authority then the petition and paper books, shall be served in advance to its nominated counsel (within the meaning of Rule 1-B) and acknowledgement obtained by the writ-petitioner. The acknowledgement above-mentioned shall be deemed to be sufficient service in the Civil Writ Petition on the said Department/ Authority above-mentioned. A letter will also be served on the nominated counsel that the matter will be coming up for admission in the next few days. It will be for the party/ counsel of the Department/ Authority above-mentioned to take note of the case in the cause list and be present when the matter comes up for admission/ hearing, or else, the Court may pass orders in the absence of the Respondent. The above procedure shall apply mutatis mutandis to any application made or filing done in the proceedings by any party.

The advance copy of the paper book may also be served through the e-mail of the

nominated counsel provided that the same is accompanied with an affidavit of the filing counsel/ clerk of the filing counsel/ party to the effect that the e-mail has been delivered and has not bounced back. The affidavit shall also set out the date and time of the e-mail sent and the e-mail address at which it has been sent. The e-mail shall also specify the date when the fresh filing is likely to be listed. In case there are defects and re-filings, the final filing is to be accompanied with affidavit of service of e-mail of the fresh likely date of listing. Once the petition has been cleared for listing by the Registry, the date of listing of the petition shall be intimated by the counsel for the petitioner to the nominated counsel by phone/SMS/e-mail or any other means of electronic communication and an undertaking to this effect shall be given in the application for urgent listing of the petition.

The High Court would intimate the opposite party by means of phone/ SMS/ e-mail or any other means of electronic communication of the date on which the matter will be listed before the Court.

1-B. The Government and the authorities referred to in Rule 1-A shall nominate a counsel authorised to accept and acknowledge delivery of petition, paper books in the writ petitions filed or likely to be filed against it. A list of such nominated counsel containing their email address and phone numbers shall be maintained in the Registry and shall also be given to the Bar Association.”

NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL